

S U P R E M E            C O U R T   O F   I N D I A  
RECORD OF PROCEEDINGS

CIVIL APPEAL NO. 2188 OF 2008

A.P.DAIRY DEV.CORP.FEDERATION

Appellant (s)

VERSUS

B.NARASIMHA REDDY & ORS.  
(With office report)

Respondent(s)

WITH

Civil Appeal NO. 2189-2212 of 2008

(With appln. for permission to file additional documents, and  
permission to file addl.documents and with office report)

Civil Appeal NO. 4588 of 2008

(With office report)

Date: 18/08/2011      These Appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE P. SATHASIVAM

HON'BLE DR. JUSTICE B.S. CHAUHAN

For Appellant(s)            Mr.    R.Venkataramani, Sr.Adv.  
in CA.No.2188/08            Mr.    D.Mahesh Babu, Adv.  
   Ms.    Savita Dhanda, Adv.  
   Mr.    Alto K. Joseph, Adv.  
   Mr.    Ramesh Allanki, Adv.

in CA.2189-2212/08        Mr.    S.S. Prasad, Sr.Adv.  
& 4588/08                    Ms.    C.K. Sucharita, Adv.  
   Ms.    Nirada Das, Adv.

For Respondent(s)        Mr.    P.P.Rao, Sr.Adv.  
in C.A.2198/08            Mr.    Y. Rajagopala Rao, Adv.  
   Ms.    Vismai Rao, Adv.  
   Mr.    Hitendra Rath, Adv.  
   Mr.    Harsh Reddy, Adv.  
   Mr.    Utsav Sidhu, Adv.  
   Ms.    Filza Moonis, Adv.  
   Ms.    Apeksha Sharan, Adv.  
   Mr.Y. Ramesh, Adv.

R.No.3 in CA.2189/08    Mr.    P. Venkat Reddy, Adv.  
& 7 in 2188/08            Mr.    Anil Kumar Tandale, Adv.

...2/-

:2:

R.No.1 in 2188/08,        Ms.    Liz Mathew, Adv.  
R.No.1 in 2189 &        Ms.    Deep Kirti Verma, Adv.  
1 & 3 in 2190 &        Mr.    Niranjan Reddy, Adv.  
sole in 2194 &        Mr.P.S. Harsha Reddy, Adv.  
2201/08                    Ms.    Sana A.R. Khan, Adv.  
   M/S. Mclm & Co. ,Adv.

Sole in 2206/08            Ms.    T. Anamika, Adv.  
   Mr.    Chandramohan Anisetty, Adv.

R.No.1 in 2191,            Mr.    S. Udaya Kr.Sagar, Adv.  
2192 & 1 & 2 in        Ms.    Bina Madhavan, Adv.  
2193, sole in            Mr.    Rayjith Mark, Adv. for  
2195 & 2196/08        M/S. Lawyer'S Knit & Co.

UPON hearing counsel the Court made the following  
O R D E R

Mr. P.P. Rao, learned senior counsel appearing for respondent in C.A. No. 2198 of 2008 resumed his arguments at 11.15 a.m. and concluded at 3.20 p.m. Thereafter, Mr. Niranjan Reddy learned counsel appearing on behalf of respondents made his submissions about 10 minutes. Then Mr. R. Venkataramani learned senior counsel made his reply submissions upto 4.00 p.m.

Hearing concluded.

The Court reserved its verdict.

Written submissions be filed by 23.8.2011.

[Usha Bhardwaj]  
Court Master

[Savita Sainani]  
Court Master